

Digital Courts Web Version

End user manual

Contents

	1	Gei	neral Information
	1.	.1	Key Features
	2	Acc	essing the application
9	3	Das	hboard
	3.	1	Dashboard
	2	2	Cauca List
	э. Э.	د م	Cause List
	5.	3	Pending
	3.4	4	Disposed Dashboard
	3.	5	Imp Cases
	3.6	6	Briefcase
	3.7	7	Calendar
4		Рари	erless court
	4.1	1	Cause List9
	4.2	2	Individual Cases
5		Orde	er/ludgements
6		luda	amont Secol
-,		, ,	enient search
/	1	mpc	ortant Judgements
8	(Quer	y Builder (Only for PDJ)

End user manual

•

1 General Information

Digital Courts – Green Initiative of Indian Judiciary has been developed to make court paperless/ digital with ease to view case-files/ documents while sitting at home. Judges can view all the caserelated pleadings, chargesheets, court orders etc of both civil and criminal cases.

In addition to the Desktop Application, Digital Courts is also available as Web application and can be opened directly from the browser irrespective of the operating system.

The document will cover the functionality of the Web Application.

1.1 Key Features

- > Facility to monitor the pendency and disposal of cases
- Provision for document viewing
 - o View e-Filed cases
 - o View Chargesheets
 - o View Interim Orders/Judgments
- > Integrated with JustIS mobile app
 - o For single sign on
 - o To view important case marked through JustIS mobile app
- Facility for voice to text conversion
- > Facility to translate judgements in multiple languages
- > Auto-generation of ODT file using readymade template
- > Facility to access eSCR and High Court Judgements
- > Facility to mark judgement as important and/or add notes

٠

••••

42.4

:

:

•

. . . .

:

2

•

.

.

 End user manual

2 Accessing the application

Access the Digital Courts Web Application using following link

https://digital.ecourts.gov.in

Application is available only in the intranet domain.

The Judge can log-in into the system using JustIS app log-in credentials.

🛶 👔 Digital Courtes 🗸			
		8	
		W-Ir gm #	
		Password/PIN:	
		and a state of the second state of the	
al		ningenegenselsen ausstanden Ausstanden	
61	190. XX	inter a	AHC TT.

3 Dashboard

Upon successful login, the dashboard is displayed.

The following menu options are available in the system. The menu options can be accessed on the left side of the dashboard.

- 1. Dashboard Overall status of the cases
- Paperless Court Enables searching of individual cases and viewing of all the uploaded documents including e-filed documents, chargesheets, interim orders, Court Proceedings and final order/ Judgements in pdf format
- Dictation of Order/ Judgement/ Deposition Enables dictation of interim orders, judgements, deposition using voice to text facility in English or 8 other Indian languages. Readymade templates are provided to download the draft documents.
- 4. Translation of Order/ Judgement/ Deposition Facility for translation of the typed/ dictated order into English or other Indian languages.
- 5. eSCR/ Judgement Search Facility to search eSCR and High Court judgements is provided along with features to mark judgments as important and adding notes to the judgement.
- 6. IMP Judgements All the judgements marked as important are listed here.

Note: Principal District Judge user has additional facility of Query Builder to search/ list cases based on combinations of different search criteria.

Digital Courts		ана 11 ⁻	Establishment			ourt C					Ĩ.) YEAR STATES
The Desidence of the State of	DOwnhowd	12	0.15.55	O +'	* # 4	<u>م</u>	1 an 1 an 1	1 - 1				
Grief (Audgement	Aleris											
C) WA2 And gamma is a second	1	Todays listed		. Angle	Undated cases		G.	institution in last	month	Re m	ceived by tran- onth	ster in last
	30	43	80	٥	۵	D	19	110	158	٥	3	0
	Cmi	Centural	5.0E.M	(mi	Commental	Sctal	()	Compai	ind.	Cert	Criminal	fotal
	6	Pending		S	Ready/Iffective		Ø	Unready/Inclin	cuv	Q	Delay Reason	N 2
	980	2:60	3140	C	٥	0	98C	2160	3:40	764	755	1529
	·	t ente sal	l tal	1.,	* - eta - val	1.4.0	4 (199 ⁴)	i reneval	1.04	4 m ⁴	Limna	ira.
	<u>ь</u>	Disposal in this r	nonth	у. —	Contested		4	Uncontested				
	1	145	:56	ч	Б	:0	J	:39	:46		6	
	(re	(i) mitral	שאו	(m)	C emperad	643	1.07	Correct	* *6			
		21.5.44	e.				(h v la	1 * 4*				Paic 25 -

End user manual

The home page has seven tabs listed. They are:

- 1. Dashboard
- 2. Cause List
- 3. Pending
- 4. Disposed
- 5. Imp Case
- 6. Briefcase
- 7. Calendar

3.1 Dashboard

The dashboard provides overall status of cases for the respective Courts and thereby helps in prioritising tasks for effective Court management. Drill down facility is available for all the counts. Counts of listed, pending, disposed, undated, delayed, transferred cases are available on the dashboard.

数	Digital Cou				Establishment	2 3 2 2 7 7 7 7 	Court	· · · · · ·)		A. 1. 1. 1.	(a) talka as a second
]	Alerts	177 wes	<u>a</u> , i	6	★ 1 54 ⊉rro	· · ·				10-24-2		
		Todays listed			Undated cases		Q,	Institution in List m	onth	ALL RC	coired by transfer m	last month
	Эņ	43	80	۵	0	0	13	10	:29	0	0	а
_	(m	(reninal	k-4,	: e4	Comment	lora.	۰	1 mmain	***	E mail		
Read of the	1. 4	Pending		3	Ready/Effective		0	Unnudy/Ineffecti	ve	C	Delay Reasons	
	980	2:60	3:40	C	C	0	980	2:60	3740	764	765	1529
	ر میں ا	S HORNE	A	• •••		19 A.		4 retarial	"and	(1a	s rinesal	150
	т. С	Dopesal in this mon		<u>_</u> 3	Contested		-	Uncontested				
	19 19	:45	:55	ч	8	IC	7	:39	146			
	C MI	v internal	144		·	l.e.e	1. B	्यन्त्र जा	k 4 a			
3	·			61 V 41 73	0			· · · · · · · · · · · · · · · · · · ·				BUCH

3.2 Cause List

In the Cause List tab, the date-wise cause list is displayed.

- Select Establishment, Court and Date.
- Click on civil or criminal button to view respective cause list.
- Click on the Refresh button to update the data.

ų.	Digital Courts		fatablahment	Court :]	. Oxnococcank
a 16	@1++++++	Capatlets 0	• • •			
			Tit	tle		
	stable landstate	10. at a grad to the second second	а. 	a. 4 1 - 1 1 a'a	•• 5.0	ତନ ଅନ୍ୟ
			PRL CIVIL JUDGE AND JMP	COURT CHANRAJNAGAR		
			PRI CIVIL JUDGE AND IN	ALC CHAMARAJAHAGAR	11 DITE 11	
	Sr. 1 Ho Coser		PartyHane		Alvocate	Documents List
7	ADDITIOTAL WAT	TEN STATEMENT				
	• 05/2503	DIZ - ACKEDA INGINANY IN ATH BA BANKAN			I'R AR SERVICE A FORES	THE LEVER
	CROSS OF DW					
	2 04.247	*** NRMA A 24 6 M Z. 41 14			а селански риланадиа иселе	PETER
	SCHRENDING TO WHI	1031				
	1 03/185/2	116 RAJANNA 15 TETS JADHET TI			ملقر والمغا والإمريمينية وراهم المعاط برايالية	TERETURN
	0516-14099 LVI 14					
	1 01.2003	I'D RASADDAH VI VI MAA'MAADIRA			y tarakartifika ya shirikaka	1535-14-02
-		5 s)				B110775
5		10°1 30		- Longe		5050

For each case, the user can click on View Files to see the relevant case files. The types of files that can be accessed are:

- E-Filed documents
- Chargesheet

- Order/ Judgement
- Case Proceedings
- Depositions

C	igital Courts. Establishment 14 Mar Court 217 PE		O aubeccierunger
		2 (# 1 13)	
	PRESIDENT OF THE STATE OF THE S	Sr. FEA Han Name Uplasded on G ORTER 27 31 144	
T	SF No Cases	3 ORDER 19-34 3224 - UPLER 19-32 11 - 017 - ORDER 11-31 (323	I
÷	T O 57254-2012 ADELGA 4-IANAJA VI ATIKBA BAYAM	 QRDEN (a) (a) (a) (a) QRDEN (a) (a) (a) (a) A) (QRDEN (a) (a) (a) (a) 	B
	2 O \$7220/2015 NIRMALA VS KALAVATHI	r vhuparsna vs CM sælkanna Aturihy	Evenios
	SUMMOUS TO WITHIES		
	3 0 \$/186/2016 RALAMMA VENINGASHL! TV	MALLIKARUUNASWAMY VSA S VIAYA IQUMAR	
	Verson 20 Carda	0x3	

• All documents uploaded by the court and documents submitted by parties through eFiling are available for viewing.

End user manual

Click on the filename to view the file.

2 Minist 2004 (2014) p. per letter at 1946 - energy Chr. Responsers of the tarty party of 1946 - energy Chr. Responsers of the tarty party of 1946 - energy Chr. Responsers of the tarty party of 1946 - energy Chr. Responsers of the tarty party of 1946 - energy Chr. Responsers of the tarty party of 1946 - energy Chr. Responsers of the tarty party of 1946 - energy Chr. Responsers of the tarty party of 1946 - energy Chr. Responsers of the tarty party of 1946 - energy Chr. Responsers of the tarty party of 1946 - energy Chr. Responsers of the tarty party of 1946 - energy Chr. Responsers of the tarty of 1946 - energy Chr. Responsers of tarty of 1946 - energy Chr. Responsers of tarty of 1946 - energy Chr. Responsers		-	٥	×
Time Al Tool Schitten	· · · · · · · · · · · · · · · · · · ·	/ • ram		/tu=s la
TB			iler teten	
Thumbna Is				
	Civil Suit No. 412/2009 Kashinath Jadhay & ors, vs. Anjanabaj Ghule & ors.			
	ORDER BELOW EXH. 153 (CNR No. MHPU03-000610-2009) Plaintiff No. 1 and defendant No. 2(2) are present before			
the	Court along with their respective advocates. The parties present			
bei	fore the Court identified by their respective advocates. Defendant No.			
20	2) represents as a power of attorney holder of defendant Nos. 2(1).			
2(3	8) and 2(4). The deed of power of attorney dated 12/04/2018 is filed			
un un	record along with Exh. 155. The record shows that, defendant Nos.			

3.3 Pending

The dashboard gives all the pendency related data. The data is available in grid form as well as graphical form. Additional filters of case type and case category are provided for deeper analysis.

	in a state of the	Attives of the second s	Click on the ellipsis (more) icon to view the additional details.		Click on the list
Case Type wise pendency - Click on individual bar to view data for that particular category. Other statistics will get automatically updated for this category.					
				×u*2+#	

.

3

3.4 Disposed Dashboard

The dashboard provides disposed cases data for different parameters. All the facilities are similar to Pending dashboard.

C Digital Courts		nitured [O SCREEK WORK
Concert Charlest Diversity Concert	20 1 10 10 10 10 10 10 10 10 10 10 10 10		17 D - 2 C 16 C	
	13			
	A.1			•10
	22 			_ 0
0	<u>**</u>		·	NIC

3.5 Imp Cases

All the cases, which are marked as important in the JustIS mobile app, are visible through this tab.

e ar in Cate No/D	isposal Date						100
Case No/D	sposal Date						
Case No/D	liposal Date						
Judge Statistics in the	A LONG & MANAGEMENT OF STREET, ST.			Party Na	ine	222	
Contraction and the second second	网络斯尔德斯斯尔斯尔斯 特尔斯	1.1.1	12.3. 14 (3) 31 40 31	a starte S	Samp Strate I St	and the second second	
dge		1 F.					1
1-61-1970		I Szate Governi	nent Vs Marghai and one other	r			
n, 14 (. 14), 24 (Rampaou Chani	sauriya VS Piyush Chanseuriya (and two other			
dge an an all a sutt	AND AND AND A		A BE STANKAR	1. 41. H. C. 44.	to the second	315 A. A. A. A.	24 March 1
idge			î				
BILL		Apchar-Lovelet	ch Luhar VS 1 State Governmen	11	20000		
Judge		Part of the state		An a star from	Sound Barlo	6	
dge i		1. S. S. S.				6 1 ²¹ mart and	
(r),		funt Haziya Ba	no ust rese beno Vs Surech				
CP.,		Pranlad VS Pr	up singh				
	1 41 1970 1 01 1970 4 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9 9	1.01.1970 	1 State Coverni 1 61 1970 Rambabu Chan 1 01 1970 Rambabu Chan Apchar: Lovelet 1 61 1970 Reg Reg Reg Reg Reg Reg Reg Reg Reg Reg	t state Covernment Va Marijhel and one other 1.61.1970 Partoacou Chantaurrya Va Peynih Chantaurrya 1.61.1970 Apchar: soveleth Luhar Va 1 State Covernment 1.61.1970 Apchar: soveleth Luhar Va 1 State Covernment 1.61.1970 Apchar: soveleth Luhar Va 1 State Covernment 1.61.1970 Apphar: soveleth Luhar Va 1 State Covernment 1.61.1	1 Sate Covernment VS Maryhel and ane Other 1 61 1970 Berbasou Chansauryse VS Psychic Chansauryse and two other 1 01 1970 Apchani Lovelieth Luhar VS 1 State Covernment 1 01 1970 Apchani Lovelieth Luhar VS 1 State Covernment 1 01 1970 Apchani Lovelieth Luhar VS 1 State Covernment 1 01 1970 Apchani Lovelieth Luhar VS 1 State Covernment 1 01 1970 Apchani Lovelieth State State 1 01 1970 Apchani State 1 01 1970 Apcha	I State Covernment Va Maryhal and one other 1.01.1970 Rampoou Chanisauriya Va Prywin Chanisauriya and two other 1.01.1970 Apchar: soveleth Luhar Va 1 State Covernment 1.01.1970 Rampoou Chanisauriya Bano ut frasa bano Va Surrein 1.01.1970 Rampoou Prantat Va Printap Singh	I Soate Covernment Va Marifiel and one other I 61 1970 Bernback Chanteuring Va Pryoth Chanteuring and two other I 61 1970 Apphar: Lovelet th Luhar Va I State Covernment I 61 1970 I 61 19

3.6 Briefcase

The facility enables Judges to view cases disposed during earlier presided Courts. Once the briefcase tab is selected, the user will be prompted to select designation; period for the selected designation will be automatically reflected in the date range.



3.7 Calendar

Similar to JustIS mobile app, cases for selected date are listed along with ready and unready counts.

j.	Digital	Cour	ts					Stablishment	Court	O KERNESKENKARDE
	മ ാം	te u nt	₩. 1		D +	ā., I	Ø 1944	i 🛣 ene e	Charles McEtreder	
	0		Sej	plember	2024		٥	Showing resul	1 for 18/09/2024	Ŋ
	Su	Ma	Tu	We	Th	Fr.	Sa	Se No	Purpose Participation and the second and the second and the second	
		323	10	10		11	:	3	ADDITIONAL ISSUES	
		h	112	•1	243			2	ADDITIONAL WAITTEN STATEMENT	
				16				5	Arglann's	
	•5	16	1918		-9	<u> </u>	2'	4	ARRES' NOTICE	
		¥	297	<u>en -</u>	TARCE	1000	231	5	AWA THE RECEDS	
1	C 71	1775	5007	2.5.	2261	1771	10,	6	WAITING REPORT	
	29							7	CALL DIS	1
	121	X (144)						5	CROSS OF DW	
								v	CHER CONTRACT	
								' 0	HICKIRY	1
								11	further cross	1
								Ψ.	MLARANG	4
								19	HEARNG ON 14	1
3						IA.			L1	

4 Paperless court

The menu enables judge to review all the case details and documents related to a case. The cases may be searched individually or through cause list. Select Paperless court \rightarrow View case pleadings Case can be selected from cause list or searched individually.

4.1 Cause List Refer Section <u>3.2</u> for details

4.2 Individual Cases

The form enables Judge to search individual case. List of all the documents available for the selected case is displayed. Click on the file name, to view the file.

缙 Taille Lig	12 Incividual C	ne		Viev	v Case			
Laber switch	н., ч	a aya sa	a su c	Tase lype	Sr. No	9	Sile Hame	Uploaded on
Case No	10	Year	1.1*		,	Ciders	ORDER	C5 03 2024
6.990° 200		5.5		Rid	2	Unders	WRITE R	12 12 2017
					3	Orders	-0801 P	24-01-2021
					4	Orders	ORDER	31-01-2024
					5	Orden 1	ORDER	17 01 2024
					0	Cides	ORDLP	13 12 2023
					,	Utders	ORDLP	13 12 2016
					8	Orders	OR D4 P	24 03 2023
			Sec. a. C		Carla	aun -		NIC:

End user manual

5 Order/ Judgements

The facility allows dictation of Order/ Judgement/ Deposition in English and 8 other Indian languages using voice to text facility. Once dictation is completed, facility is available to edit the document. The document can further be downloaded in ODT format using readymade templates.

- Select the case
- Select language for voice to text conversion. Total 8 languages are available for selection.
- Click on the mic icon and start reading, text will be displayed in the text window. Click on the 'stop' icon to stop the voice to text conversion. Edit the text, if required.
- Click on the Generate ODT button to download the order in .odt format. Downloaded order can be further edited.

ECuselist? Dearing	2	Base The sub-particular and a second and a
Cate Gal	Çaminal	of and diamoning our hose for the memory or purpose with other meaning of sight of other Consumer Protection Acc is on the other data me National of a constraint with edited in the other meaning of sight of the excellents to refund a partner of sec. Build in the mean of the excellence and take base the constraint of the out Commonwert partner of data the summary and tops and minimal of the second of the second and take base the constraint of the out Commonwert partner of data the summary and stops and minimal of the second of the second of the second se
kidaga nases i kina n		R monthefacture and m
Volco-to-Text	Translate	
1- 9	ب يوموما مم	
farm other and capes	stander of the segment was put	

8	conta prim	U.s. santer	RIC 22.
			o cro ca Lana

- If typed/ dictated content is also required in other language/s, select the required language (Convert Into language) and click on the Convert button.
- Click on Generate ODT to download .odt file. Downloaded file is editable.

8.62) Digital Courts amondaria amondaria amondaria amondaria amondaria amondaria amondaria amondaria amondaria amon	m		
	However, Britstein and	Steel System Sector 2	P	
	Counter (Mt. 1997) z	 A state of the sta	್ ಸುವರ್ಷ ಬಳಿಗೆ ಕಾರ್ಯದ ಕಾರ್ಯಕ್ರಮ ಮಾಡುವುದನ್ನು ನಿರ್ದ ಕಾರ್ಯಕ್ರಮ ಸಂಘ ಮತ್ತು ಕ್ರಿಯಾಗ್ರಮ ಮಾಡುವುದನ್ನು ಸಂಘ ಗ್ರಾ ಸ್ಥಿತಿಗೆ ಸ್ಥೇತಿ ಕ್ರಿಯಾಗ್ರಮ ಮಾಡುವುದು ಸಂಘ ಸುವರಿಗೆ ಸ್ಥಿತಿಗೆ ಸ್ಥಾನ ಕ್ರಿಯಾಗ್ರಮ ಸಂಘ ಮಾಡುವುದು ಸ್ಥಿತಿಗೆ ಸಂಘ ಮಾಡುವುದು	2 (* 1
	ladan (leves - sau-			
The second se	Volce-to-Text Translate English v G-uclu v Store :The anguiges Cl-scoretier aenunges			
	C timke.		-	
	2			
•	3. Varu # 20	[75]	1977 19 7	IIC=

6 Judgement Search

The menu provides access to eSCR and High Court Judgement Search portal. User can search the eSCR or High Court judgments using various search criteria. Facility is provided to mark a eSCR/ High Court judgement as important by marking '*' for future reference. Notes can also be added for the marked judgement.

- Click on the star icon to mark judgment as important
- Click note icon to add notes

A leiDigit	Courts	S. 1. 2 - 19 - 19 - 19	
bas	N AS R A DECEMBER OF PROPERTY	Any donts - Al-More	h tann v
	ste Ar - F∐ri er s⊠rest à 10		
Abnut	16835 multis (1726652280 uncundu)	& Related Topics	
	to Control test t	Elench Interpret If any set If any set	Mare
,	FORUMENTS 27 Judge 12K, MAHESHWARLRAJESH BIJIDAL 507 J024 NSC 624 induit cour 4 of Agricultural Research through the Director General and Amir v Raynder Singh and Ors (Co Appas Nos 07 93 of 2012) 22 August 2024 J.K. Maneshwars and Raynsh Birdalf (2) I sub for Conscer atom Employees werking j the Enchanglisce interference Guart of Lange advance is competition and grange AD. Degree to Seconds in Agrical and Res Server 1 Implyces werking on the Inchinical side in the Agricultural Research Service accound the second to the	Citation Year	
00	series 20 Distant	·····	MICE-

7 Important Judgements

All the judgements marked as important are displayed. Judgements can be searched based on keywords in notes. Corresponding notes can also be viewed by clicking on the Note icon.

C	51 001 201 00 13 C	C.	^с от \$-	# 2 /	3
Diglic	leours			Priority	1073
ሌው	M Search cluster 2				
	About 6 results (1726813531 seconds)				
show	a 30 w endries				
	Fanaras far phile and an				Ð
	Judge : HIMA KOHLI,SANDEEP MEHTA				
۲	518: 2014 HISC 821 Rajkaran Singh & Oni v Lunion of indua & Oni Lovi Appeal Inoi 3721 of 2024 appellarits despite being dassined as temporary employees of a scheme managed by contributo CPC, by the appellantis-Saming Scheme Deporate (SSD) employees apported as Junior Accountian Decision Date : 22-08-2024 (Case No : Crivis, APPEAL/9721/2024 Dispesal Hature : Appealat	322 August 2024 (Hima Kohl and Sandleya Mirtit al Jul) http://www.august 2024 (Hima Kohl and Sandleya Mirtit al Jul) http://www.august.2024 (Lamit, Accountant, UDC, LDC on numbring pay scales to manage s) allowed	ue for Consideration in For perisionary benefit the Computiony SSD	hether the 5 under the 6th	
	Griph Gangha vis The State of Ustrat Prace ship us 20,4 FSC 4 (in 1 2021) STREET				8
	Jugge : Bhushar Ramkrishna Gavalk.v. Viswanathan				
2	541 : 5024 HTCL 617 Cardio v. The State of Urbal Pradesh & Ors. Wrd Petitione (Crimina) Ho Multiple cares were filled against the pottkioner. Though he was granted thill in all of them, he was Constitution of India - Article 21 - 13 / HR against the petitioner in 6 States - Enlarged on ball wi Decision Date : 22-06-2024 (Care Mo: WRIT PETITICH (CRUMINAL)/40/2024) Disposal Natu	L 149 DF 2024 32 August 2024 [B.B. Cavaliand E. V. Vinwani Biabo Iradineteri Code of Crimital Procedure, 1473 - 54 In conditions in all of them - Unable to Find I.e. Casa Alloared	Then.* JJ] name for Cor 41 - Bond of accused at	naderation Nd suretien	
	Resta Sharma ve the Restation Hoteler, the discussion of the State Providence	56			21
	Judge : BELA M. TRIVEDLSATISH CHANDRA SHARMA				
4	issue for Consideration The High Court while declaring the result of Preliminary Examination for	the post of the cadro of Cord Judge, showed the cut off m	arks for each of the cats	egones -	
	mentioned in the advertisement, however did not show the cut off marks for the sategory of Per	nons issue arose as to the legality of the action of the High	Court Headnotest Co	nstitution of	
	Incia - 47, 15 (1), (4) - Keservation for the persons with disabilities - Direct recruitment to the G Decision Date : 21-06-2024 Ecase No : CrVII. APPEAL/S031/2023 Edisonal Nature : Dismisse	acre of Cras Judge – Appellants, suffering from dissoil ties a			
	Shahaa Abda aya bar ay	• 52			
	JUGGE CHUSHAN RAMERISKNA GAVAI PRASHANI KUMAAN MISUBA K.V. VISWAMATMAN				-
	issue for Consideration Matter pertains to the correctness of the order passed by the Division Be	nch of the High Court dism using the writ petition field by	the detenue's sister in	law chuile ngang	2
4	the detention order as well as the canfirmation of detention on the ground of non-supply and th	us, sought release of the detense, when the coordinate Bi	rish of the same righ C	ourt had	
				B.11.	12:

8 Query Builder (Only for PDJ)

The menu is available only for Principal District Judge user and allows customized report generation. Options are provided to select multiple criteria or different combinations of various criteria to view the respective case list/generate report. The list can further be viewed case type wise or stage-wise by selecting corresponding tab.

4	з	Q	0.0	·····	• •teiu	ts gos in		10 g		3,56-13-1	<u> </u>			4	ារពេជ្មីថ្	. <u>.</u>
	Digita	al Courts	Estabili	shment	(· · · ·	ceure (/			Өхжижжи	oofooxko
1	i Con	ellit. Colef	ype Wite	Stage V	4350										·	Ð
i	- na	10 1	•		2.								DO	0	• • •	
1						Date							Police		1 () () ()	
	57.		Case		Perty	of	Date of			Next	Next	fi.k	Station	Dei	0	
1	240-		Kumper	Tear	Hame	riung	Registration	Atts	Section	Date	Stage	No.	Nime	Rea	Aug. 1. 1. 1. 1. 1. 1.	
1	المتشبط ا	(300) (ine int		a.z			800 B 20	20.17	2000	1. 11. 1	*.*: J	·			
]	Dette	t wel Seculta Cryst	-	1				1. T.	"	0.04.5	an shares	2 2 62	21 ¹²	•	2 X E	
1			485(9	3	Nambatian										L s'art ou Cur	
	•	MHMR010002925	23 4A 4A 5 .	123	haraganyas Dunkswary; ha	فيدداد ترافق	010-2023	COL CHA	60.41	0 10 2224	CONTURNES	٤.				
	2	ananangi da 5 m.j.	24 G. COM 24 2024	4.4 i	sau hiking sahardhan binkar an sahardhan Ranas bidan	10 CO 2014	· **04 . Uy 4		1418344	an 10 2224	~LAR%,				the trans the Tanta Parama the A(1) See that	
	,	PPARO1002476.21	54 10 - 50 / 4 19 - 50 / 4		Shutham Ramanan an Ramanan an Raman Shutham Shutham	N C' MPA	8147 (C)		۲	28.09 1024	4002:1 5,1474 (5,1474				+ Pets Cetans	
	4	Mangleb (du 1941) (du	/1 44. P. M.	1.24 	Rathun dia Rata ushag Uhasata 07 un The Countai India Uhasata un Uhasata un	12 12 2021	(1.720).24	HONON Marchy Mar	161	0° (D-2024		5				
 	٢	Now Alfa, 00,13 je te l	14 6 (8 / 68 / -) 2024	K74	International States	29 us 2028	*146 (0)1	COLL OF UNMOUL NOC 10 JUL	10	a, 10 ista	16.45	N.				
L		10	- Ju	;										-		